

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 for 02 nos of 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern Region.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 6 Others

Parties present : Shri Rakesh Prasad, PGCIL
Shri S.K. Niranjan, PGCIL
Shri V.P. Rastogi, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that instant petition is filed for determination of transmission tariff from COD to 31.3.2019 for 02 nos of 400 kV bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII in Eastern Region as per 2014 Tariff Regulations. He submitted that the 400 kV D/C Ranchi – Purulia transmission line at Purulia end had to take place at Purulia PSP Sub-station of WBSETCL. However, due to space constraints, the location was shifted for termination of bays from Purulia PSP Sub-station to New Purulia Sub-Station (both sub-stations of WBSETCL) as a result of which four months delay occurred which was beyond the control of the petitioner and is squarely covered under Regulation 12(2) (i) of 2014 Tariff Regulations.

2. He submitted that they have claimed initial spares as 9.38% which is in excess of allowable limit of 5% as per 2014 Tariff Regulations and prayed the Commission to allow the same under “Power to Relax” covered in Regulation 54 of 2014 Tariff



Regulations. He further submitted that all the information as sought by the Commission vide order dated 7.5.2018 has been supplied by the petitioner and as such tariff be determined.

3. The Commission directed the petitioner to submit the following information, on affidavit by 26.10.2018 with an advance copy to the respondents:-

- (a) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9C) of SBI 2015-16 (Q4) deployed for the asset. In case of default in interest payment on loan, details thereof be provided.
- (b) Statement of discharge of the Initial Spares, if any, during the period for the asset.
- (c) Details of IEDC during the period of delay in commissioning of the Asset i.e. from Scheduled COD to actual COD alongwith the liquidated damages recovered or recoverable, if any.

4. The Commission observed that no extension of time will be granted and directed the petitioner to comply with the above direction within the specified timeline and further stated that the information received after the specified time will not be taken on record.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

